

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2901  
ANSWERED ON 26/03/2025**

**Legal expenditure by Central Universities**

**2901 Shri Manoj Kumar Jha:**

Will the Minister of **Education** be pleased to state:

- (a) the amount spent by each Central University annually on court cases during last five years, University-wise details thereof;
- (b) the details of expenses, including lawyer fees, court fees, and other legal costs;
- (c) the details of the nature of these cases (service matters, student disputes, contractual issues, etc.); and
- (d) the steps being taken to minimise legal expenses?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)**

**(a) to (c)** Government of India releases block grant to University Grants Commission which further disburses funds to each Central University under Major Heads only. Central Universities under the purview of Ministry of Education are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts and Statutes/Ordinances/Regulations made thereunder. Legal expenditure are a very small percentage of the whole annual budget of each Central University and the decision regarding legal expenses are made with the approval of its statutory bodies like Finance Committee, Executive Council or its delegated authority. Data regarding expenditure on court cases of Central Universities is not maintained centrally in the Ministry.

**(d)** Central Universities have the mechanism to address grievances of students, faculty members, non-teaching employees and other stake holders through their established grievance redressal mechanism. Further, through their transparent and robust decision & policy making process, actions are taken to reduce the litigation.

\*\*\*\*\*